

**Central Administrative Tribunal
Principal Bench**

OA No.338/2020

New Delhi, this the 5th day of February, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sneh Lata,
W/o Chandan Singh, PGT,
Aged about 40 years,
R/o C-326, Palam Extn.
Near Ramphal Chowk,
Sector-7 Dwarka, New Delhi-77
Group 'B'

...Applicant

(By Advocate : Shri Ranjit Sharma)

Versus

1. Govt. of N.C.T., Delhi,
Through the Principal Secretary,
Department of Education,
At the old secretariat,
Delhi-54.
2. Director of Education,
Govt. of NCT, Delhi,
At the old Secretariat,
Delhi-54.
3. Delhi Subordinate Service
Selection Board (DSSSB),
Through its Secretary,
At : FC-18, Industrial Area,
Karkardooma, Delhi-92.

...Respondents

(By Advocate : Ms.Esha Mazumdar)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

The Delhi Subordinate Service Selection Board (DSSSB), 2nd respondent, issued vacancy notices dated 02.01.2020 and 04.01.2020, proposing to fill various posts of teachers, for being appointed in the Delhi Administration, the first respondent. The applicant intended to apply for the post of Post Graduate Teacher (Sanskrit)(Female) under Post Code 32/20 and Post Graduate Teacher (Hindi) (Female), under Post Code 69/20. The age limit prescribed for those posts is below 36 years. The applicant, however, has crossed that age. There exists provision for relaxation of age limit by five years in favour of departmental candidates, who have worked for at least three years continuously, in the 1st respondent or its local or autonomous bodies. The applicant states that she worked as teacher in the first respondent Organisation for a period of five years, but her services were terminated on the ground that she does not hold the requisite qualification. She contends that she deserves to be treated as

departmental candidate for the purpose of age relaxation.

2. We heard Shri Ranjit Sharma, learned counsel for applicant and Ms. Esha Mazumdar, learned counsel for respondents, at the stage of admission, at length.

3. Apart from fixing age limit in Clause 6 of the notification, facility is also provided for relaxation, in favour of certain categories. The departmental candidates, with at least three years of continuous service, in the 1st respondent or its local or other autonomous bodies, are extended the benefit of the age relaxation, to the extent of five years. It is natural that such benefit is available only to those who are already in service. Though the applicant was selected as TGT (Sanskrit) in the year 2011, that did not lead to her appointment, on the ground that she did not hold the requisite qualification. It was only on the basis of an order passed by this Tribunal, that the applicant was appointed. That, however, did not remain, since the orders passed by the Tribunal were set aside by the Hon'ble High Court of Delhi.

4. We do not find any merit in the OA and the same is, accordingly, dismissed.

There shall be no orders as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

‘rk’